

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MOHAMED IMAM Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Nath Pai . . . Absent.

**CODE OF CIVIL PROCEDURE
 (AMENDMENT) BILL***

(Omission of section 87B)

SHRI M. N. REDDY (Nizamabad): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1958.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

SHRI M. N. REDDY: Sir, I introduce the Bill.

**CONSTITUTION (AMENDMENT)
 BILL***

(Substitution of article 343, amendment of articles 344 etc.)

SHRI SEQUEIRA (MARMAGAO): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SEQUEIRA: Sir, I introduce the Bill.

SHRI S. M. BANERJEE (Kanpur): After five years no original article will remain.

MR. DEPUTY-SPEAKER: Shri Madhu Limaye . . . Absent.

12.07 hrs.

**CONSTITUTION (AMENDMENT)
 BILL—contd.**

*(Amendment of Eighth Schedule) by
 Dr. Karni Singh*

MR. DEPUTY-SPEAKER: Now, we shall take up further consideration of the Bill further to amend the Constitution of India moved by Maharaja Karni Singhji. He is to continue his speech.

श्री प्रकाश वीर शास्त्री (हापुड़) : पूर्व इसके कि श्री कर्गी सिंह जो प्रारंभ करें मैं यह जानना चाहता हूँ कि इसके बाद दूसरा विधेयक मेरा है, इस विधेयक के लिए कितना समय है और मेरा विधेयक कि समय प्रारंभ हो सकेगा ?

MR. DEPUTY-SPEAKER: Time left for this Bill is 58 minutes. It may perhaps take a few minutes more or less.

DR KARNI SINGH (Bikaner). Sir, I would request that we must have at least three hours for this Bill.

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